

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:941
ANSWERED ON:01.03.2011
PRIVATE SECURITY GUARDS
Thamaraiselvan Shri R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various organisations, agencies and companies in the country have engaged private security guards to provide security for their establishments;
- (b) if so, the details thereof;
- (c) whether the Government has given permission to various private security guards to carry weapons;and
- (d) if so, the details thereof, and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A number of private individuals, business and industrial establishments, companies and private organisations in the country engage private security guards to meet their security needs. However, the Ministry of Home Affairs has no details about such persons / organisations who have engaged private security guards.

(c) & (d): No, Madam. There is no enabling provision under the Private Security Agencies (Regulation) Act, 2005 for giving permission to private security guards to carry weapons. However, grant of licence for possessing / carrying a weapon by an individual is governed by the provisions of the Arms Act, 1959 and rules framed thereunder. Some private establishments engage Ex-servicemen, retired police personnel and individuals possessing arms licences for self.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO.3284 FOR 30.11.2010.

(a) & (b) : Norms for sale and purchase of land in the States are fixed by the concerned State Governments. No centralized information in this regard is maintained by the Central Government.

(C) & (d) : The information was received that a large number of sale deeds have been executed in the border districts of the State where land falls within the notified area under the Criminal Law (Amendment) Act, 1961. Some transactions were also in the area where the provisions of Restricted Area Permit (RAP) and Prohibited Area Permit (PAP) was in force. After verification by Intelligence Bureau (IB), high level meetings were held and the State Government of Rajasthan was directed for conducting detailed inquiry and suitable administrative and legal action under appropriate provisions of the law. The State Government has taken several corrective measures after high level inquiry. After physical verification, large chunk of the land has been taken back by the State Government since physical identity of the buyers could not be established.